

(b) Cases under appropriate laws like the Official Secrets Act, the Indian Passport Act, the Foreigners Act, The Arms Act and in the case of J&K the Enemy Agents Ordinance, the Egress and Internal Movement Control Order and the Ranbir Penal Code have been registered and are being processed.

Communal disturbances in the country

754. SHRI GIAN CHAND TOTU:
SHRI KISHAN LAL
SHARMA:
SHRI SYED NIZAM-UD-DIN:
SHRI ABDUL REHMAN
SHEIKH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the Cities and States where communal disturbances took place during the year 1978-79;

(b) the loss of lives and property suffered by the people in these disturbances;

(c) the number of persons arrested in connection with these riots in each City and State;

(d) whether the arrested people have any political affiliations; and

(e) if so, the names of the political parties or organisations to which these persons belong and the positions, if any, they are holding in these parties or organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):

(a) A statement is enclosed.

(b) During the period 1-1-1978 to the end of January, 1979, 114 persons lost their lives. During 1-1-1978 to the end of November, '78 property worth Rs. 62.52 lakhs was lost, damaged or destroyed. Information with regard to the loss of property for December, 1978 and Jan., 1979 is being collected and will be laid on the Table of the House.

(c) to (e) Information is being collected and will be laid on the Table of the House.

Statement

A. Names of State Governments/ Union Territories where communal incidents took place during the period 1-1-1978 to 31-1-1979.

Andhra Pradesh; Assam; Bihar; Gujarat; J&K; Karnataka; Kerala; Madhya Pradesh; Maharashtra; Manipur; Orissa; Punjab; Rajasthan; Tamil Nadu; Tripura; Uttar Pradesh; West Bengal; Delhi.

B. Names of Cities with a population of one lakh and above where communal incidents took place during the period 1-1-1978 to 31-1-1979:

Andhra Pradesh : Hyderabad, Nizamabad.

Bihar : Bhagalpur, Jamshedpur, Ranchi.

Gujarat : Ahmedabad, Baroda, Surat.

J & K: Srinagar.

Karnataka : Bellary.

Madhya Pradesh : Bhopal, Indore, Jabalpur, Raipur, Sagar.

Maharashtra : Ahmednagar, Amravati, Aurangabad, Nanded.

Manipur : Imphal.

Rajasthan : Jaipur, Jodhpur, Udaipur.

Uttar Pradesh : Agra, Aligarh, Allahabad, Kanpur, Lucknow, Saharanpur, Shahjehanpur, Varanasi.

Delhi : Delhi.

Action against persons under Anti-Dowry Act

755. SHRI GIAN CHAND TOTU:
SHRI KISHAN LAL SHARMA:
SHRI SYED NIZAM-UD-DIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the matri-